

IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU W.P.(C) PIL No.34766 of 2020

In Re: Removal of Unauthorized Religious Structures on Public Land ***Petitioner***

-versus-

Chief Secretary, State of Odisha ***Opposite Party***
Mr. Debakanta Mohanty, A.G.A.

**CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH**

ORDER
07.09.2022

Order No.

08. 1. The affidavit dated 17th August 2022 states that out of the total unauthorized constructions of 18621, by 1st August 2022, 1998 religious structures have been removed, 563 have been relocated and 10778 have been regularized. It is stated that in respect of balance 5282 religious structures, process is ongoing. A further affidavit be filed before the next date.
2. List on 21st December, 2022.

(Dr. S. Muralidhar)
Chief Justice

(Chittaranjan Dash)
Judge